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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CM(M) 1393/2017

TDI INFRASTRUCTURE LTD. Petitioner
Through Ms. Yashodhara Gupta, Advocate for
Ms. Kanika Agnihotri, Advocate.

versus

UNION OF INDIA & ANR. Respondents
Through Mr. Shankar Divate, Advocate.

+ CM(M) 100/2018

DLF HOMES RAJAPURA PVT. LTD. Petitioner
Through Mr. Alabhya Dhamija, Advocate.

versus

UNION OF INDIA & ANR. Respondents
Through Mr. Sushil Kumar Pandey, Senior
Panel Counsel for respondent
No.1/UOI.
Mr. Shankar Divate, Advocate.

+ CM(M) 664/2018

LUCINA LAND DEVELOPMENT LTD. Petitioner
Through Ms. Yashodhara Gupta, Advocate for
Ms. Kanika Agnihotri, Advocate.

versus

UNION OF INDIA & ORS. Respondents
Through Mr. Shankar Divate, Advocate.
Mr. Piyush Singh, Mr. Aditya Parolia
and Ms. Aditi Sinha, Advocates.



+ CM(M) 1333/2019

DLF HOMES RAJAPURA PVT. LTD. Petitioner
Through Mr. Alabhya Dhamija, Advocate.

versus

UNION OF INDIA & ORS. Respondents
Through Mr. Shankar Divate, Advocate.

+ CM(M) 520/2020

PURI CONSTRUCTION PVT. LTD. Petitioner
Through Mr. Pravin Bahadur and Mr. Saurabh
Kumar, Advocates.

versus

SHAILESH GUPTA & ORS. Respondent
Through Mr. Shankar Divate, Advocate.
Mr. Gaurav Gupta and Mr. Sharan
Mehta, Advocates for respondent
No.6.

CORAM:
HON'BLE MR. JUSTICE AMIT BANSAL

ORDER
13.01.2022

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[VIA VIDEO CONFERENCING]
CM No.11934/2021 (of the respondents no.2 to 8 for exemption) in

CM(M) 1333/2019

1. Allowed, subject to just all exceptions.
2. The application is disposed of.

CM(M) 1393/2017 & CM No.44730/2017 (for stay);



CM(M) 100/2018, CM No.2825/2018 (for stay) & CM No.20127/2018 (for bringing on record subsequent events);
CM(M) 664/2018, CM No.23358/2018 (for stay) & CM No.5843/2019 (for directions);
CM(M) 1333/2019, CM No.40236/2019 (for stay) & CM No.11933/2021 (of the respondents no.2 to 8 for vacation of stay); and
CM(M) 520/2020 & CM No.26760/2020 (for stay).

3. An email has been received from the counsel for the petitioner appearing in CM(M) 1393/2017 to state that she has tested positive for COVID-19 and is now in quarantine.
4. A similar request has also been made on behalf of the counsel for the petitioner appearing in CM(M) 100/2018 and CM(M) No.1333/2019 to state that the senior counsel appearing for the petitioner therein has tested positive for COVID-19.
5. Accordingly, an adjournment is sought.
6. In these circumstances, it is not possible to hear these matters today.
7. Accordingly, these matters are adjourned to 16th March, 2022.

AMIT BANSAL, J.

JANUARY 13, 2022

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